

the progress achieved by various sectors of country's economy and make suggestions for improvement?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-ABHI RAMA RAO): (a) and (b) Presumably the Honourable Member is referring to the procedure followed for appointment of part-time directors of public enterprises and the nationalised banks which is given below:

1. Public Enterprises

The policy of government in regard to the appointment of part-time directors in public enterprises is to choose persons of proven record from industry, commerce, administration, trade union and public life. No general panels as such are maintained for these appointments as the requirements would vary.

2. Nationalised banks

The names for selection of part-time directors are obtained from various sources. Chief Executives of the banks, selected central Ministries, expert bodies such as Agricultural Refinance and Development Corporation, Institute of Chartered Accountants, Institute of Costs and Works Accountants, Institutes of Management etc., various agricultural universities, organisations of industry and commerce like the Federation of Industries and Chambers of Commerce of India, the All India Manufacturers Organisation etc., the Director General (Backward Classes) are requested to recommend suitable names.

In regard to selection of members of study group/advisory committees, this would depend upon the requirements of the individual committees based on the purpose for which they are set up. As such, no general panel is maintained for appointment of members to such advisory committees/study groups.

(c) and (d) In regard to part-time directors of Central Govt. industrial

and commercial enterprises, Government have retained the power to terminate the appointments, if necessary. Normally, the tenure of such part-time directors is one year and in some cases upto to three years. This system gives the government an opportunity to assess the contribution of the part-time directors and make changes, where required.

In regard to nationalised banks, the appointment of part-time directors is for a period of three years. These appointments are made by Government in consultation with the Reserve Bank of India in terms of the provisions of Clause 3 of the Nationalised Banks (Management and Misc. provisions) Schemes, 1970 and 1980. Necessary action to remove a Director can be taken if performance has not been satisfactory.

(e) Government constantly monitors the progress made by the various sectors of the country's economy. Economic Administrative Reforms Commission and the Council of Economic Advisers are also some of the bodies which study the working of various sectors of the economy and suggest suitable measures for improvement.

Export of sugar on basis of levy requisition

*298. **SHRI SUSHIL BHATTACHARYA:** Will the Minister of COMMERCE be pleased to state:

(a) whether the decision of Government to export sugar on the basis of levy requisition has been taken to boost sugar exports as well as to reduce export subsidy;

(b) if so, whether the export subsidy will show any perceptible fall when international sugar prices are ruling far below the domestic levy price; and

(c) whether it is worthwhile to export sugar at the ruling market price, instead of searching for other suitable export items, to the international market, which is already glutted by sugar,

with a doubtful decrease in subsidy burden on the exchequer?

THE MINISTER OF COMMERCE AND OF THE DEPARTMENT OF SUPPLY (SHRI VISHWANATH PRATAP SINGH): (a) and (b). India has been allocated a quota of 6.50 lakh tonnes of white sugar for export in 1983 by the International Sugar Association. The modalities of export would depend on the international price prevailing at the time of exports.

(c) As a member of the International Sugar Organisation, our export quota is determined with reference to our export performance in the best two of the three preceding years. In the long run, therefore, it would be desirable to export sugar.

World Bank's Special Action Programme

*299. SHRI D. N. PUTTE GOWDA:

SHRI H. N. NANJE GOWDA:

Will the Minister of FINANCE be pleased to state:

(a) whether the World Bank has recently approved a new "Special Action Programme" to speed up loans to developing countries; and

(b) if so how far the new scheme would be helpful to the country?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir. The World Bank has approved on the 22nd February, 1983 a programme of special assistance to member countries covering its fiscal years 1983 and 1984.

(b) wherever it is possible to do so within the structure of a particular project, we will try to take advantage of the measures proposed under this programme.

Expansion of facilities at Goa Airport

*300. SHRI EDUARDO FALEIRO: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is a plan to expand the facilities at the Goa Airport; and

(b) if so, progress made in this regard and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHR KHURSHEED ALAM KHAN) (a) and (b). (i) Construction of a new terminal building complex and extension of the apron is in progress at a total estimated cost of Rs. 1.61 crores. The construction is expected to be completed by the end of September, 1983.

(ii) During the Sixth Five Year Plan, it is proposed to provide Very High Frequency Omni Range (VOR) facility at Dabolim (Goa) airport at an estimated cost of Rs. 15.00 lakhs. The selection of site is in progress and the VOR facility is likely to be provided by the year 1985.

(iii) The installation of 3-Bar Visual Approach Slope Indicator System at a cost of Rs. 6.18 lakhs has been completed and this facility is to be air calibrated during April, 1983. In addition the installation of apron edge, apron flood and taxiway lighting at a cost of Rs. 3.44 lakhs is expected to be completed within two months.

Agreement with Belgian Firm Re. Sale of carpet backing cloth

*301. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention has been drawn to the strong criticism of long term agreement between the National Jute Manufacturers Corporation and a Belgian firm, Delca International regarding exclusive sale of carpet backing cloth in European markets; and